

**Central Administrative Tribunal
Principal Bench**

OA No.3576/2017

New Delhi, this the 11th day of October, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Jhamman Lal Aggarwal, Aged 65 years,
S/o Shri Om Prakash Aggarwal,
R/o A-4/10, Sector-16,
Rohini,
Delhi-110085.

...Applicant

(By Advocate : Ms. Reena Singh)

Versus

1. North Delhi Municipal Corporation,
Through its Commissioner,
Civic Centre, Minto Road,
Delhi-110002.
2. The Deputy Commissioner,
North Delhi Municipal Corporation,
Rohini Zone, Sector-5, Rohini,
New Delhi-110085.
3. The M.H.O./D.H.O.,
North Delhi Municipal Corporation,
12th Floor, Civic Centre,
Minto Road,
Delhi-110002.

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

2. The applicant, retired as Public Health Inspector filed the OA seeking the following reliefs:-

- “(i) Direct the respondents to revise/re-fix the pay scale of the applicant and pay the increase, deducted salary and all other consequential benefits arising out of it to the applicant.
- “(ii) Pass any such orders as it may deem fit to this Hon’ble Tribunal in the facts and circumstances of the case.”

3. It is submitted that the applicant made number of representations including Annexure-A/8 representation dated 23.01.2017, ventilating his grievances. However, no orders have been passed by the respondents thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/8 representation of the applicant, by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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